

12 hrs.

## MOTIONS FOR ADJOURNMENT

(i) REPORTED PUBLICATION OF INCORRECT  
CHINESE MAPS IN EAST GERMANY

**Mr. Speaker:** I have received notices of three adjournment motions. Normally, I would not have brought them up here. There is no time; I cannot advise them to table short-notice questions or calling attention notices. Therefore I bring them up here.

**Shrimati Renu Chakravartty** (Basirhat): Short-notice Questions are never accepted by the Ministers.

**Shrimati Parvathi Krishnan** (Coimbatore): We sent an urgent one on elections.

**Mr. Speaker:** One of the adjournment motion reads thus:

"The reported publication of Chinese maps recently on a large scale in East Germany that show Indian territories as within China as also Bhutan and Sikkim as independent States."

There is so much talk about recognising the East German Government as a separate Government and establishing an Embassy there. But they are including all our territory in China. What is the truth about it?

**Shri Hem Barua** (Gauhati): China seems to fully implement the Mao Tse Tung dictum that politics is war without bloodshed. Here with the Chinese belligerence geared up against India and renewed Chinese aggression on our territory, there has been a wide-spread publicity campaign abroad against us. Last time the East German Government published a wrong Chinese map showing Indian territories within China. Then due to the intervention of this House and our Government through the Soviet Government that was discontinued. But now, again, these maps are being

published on a large scale and distributed in the schools for the education of children.

**Mr. Speaker:** In our schools?

**Shri Hem Barua:** No; in the East German schools. Not only that; but also Bhutan and Sikkim were shown as independent countries about which there were questions in this House. Then we had to communicate to the Soviet Government our reactions. This time Bhutan and Sikkim are also shown as independent territories again in these Chinese maps published in East Germany and they are used in schools. A campaign like that is going on abroad and it has been rather intensified with these renewed Chinese attacks on our territories. I want a clarification on this point.

**The Minister of Mines and Oil (Shri K. D. Malaviya):** The Prime Minister is away at Palam to receive some official guests. I apologise to the House for his absence. In this connection, he has asked me to convey to the House that these maps which have been published in East Germany seem to have been done so independently by some local press. Government are not fully equipped with information on this point. When their attention was drawn to this, the Government made enquiries about that. We are again making enquiries. As soon as we get the information we will give it. We are asking the East German Government to use their influence in stopping these maps being printed. (*Interruption*). We shall lay the information before the House as soon as we get it.

**Shri Nath Pai** (Rajpur): The hon. Minister is saying that some press published these maps. In East Germany all the presses are State controlled. When such things are published it must be with the connivance or acquiescence or even consent of the Government. Therefore, the matter becomes specially important.

**Shri K. D. Malaviya:** We have been assured that further enquiries will be made in this connection. All the information will be laid on the Table of the House, and the House can have a discussion if it so desires.

**Shri Tyagi (Dehra Dun):** There is no private press in East Germany; that is in the public sector

**Mr. Speaker:** That is what Shri Nath Pai also said.

**Shri Hem Barua:** It is done by the Government there and it is there that a campaign after de-Stalinisation is made to show that Mado Tse Tung is more popular in East Germany.

**Mr. Speaker:** Order, order. Let them fight between themselves as to to who ought to be superior. So far as this matter is concerned, all that our Government can do is to write to them and see that such a publication is withdrawn. Steps are being taken in that direction. Hon. Members are anxious that Government should be alert in respect of such propoganda. I do not give my consent to this adjournment motion.

(ii) ALLEGED NON-REGISTRATION OF CASES BY DELHI POLICE.

**Mr. Speaker:** I have received notice of another adjournment motion from Shri S. M. Banerjee and Shri Parabhat Kar:

"Immediate need to discuss the alarming news in the Hindustan Times dated 8-12-1961 regarding non-registering of 65 per cent cases by Delhi Police."

What does he want to say? It is in the newspaper.

**Shri S. M. Banerjee (Kanpur):** It is not a question of a newspaper saying something. This particular check was conducted by the anti-corruption branch of Delhi Police. The Anti-corruption branch of Delhi police conducted the first tests in 21 police

stations. They have given the figures in the press reports of cases actually reported and actually registered in the case of robbery, burglary, pickpocketing, cycle thefts, miscellaneous thefts and loss of property. They found that out of 32 complaints, only 11 have been actually registered by the police. The report goes on to say:

"The Central Police District was found during the tests to be the worst in the concealment of crime."

That is not a picture presented by the newspaper; that is the picture presented by actually a Government department.

Should this be happening in our capital?

**An Hon. Member:** It is happening all over the country.

**Shri S. M. Banerjee:** This paints a worse picture than that presented by Justice Mulla in respect of U. P.

**Mr. Speaker:** Hon. Members may go to their own States to complain.

**Shri S. M. Banerjee:** I want a reply in respect of Delhi only.

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** Sir, Government have seen the report and *prima facie* the report is grossly exaggerated. All the same Government are making enquiries into it and if it is found out that any case that has been reported is not immediately registered, proper action will be taken.

Government would not tolerate non-registration of any such case.

**Shri S. M. Banerjee:** This was done by the anti-corruption department. How can it be exaggerated. It is a government department.